IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
SA. No. 513 of 2015

…...

Munda Bhagat & Ors. …… Appellants

Versus

Mahesh Oraon & Anr. ……Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

…...

For the Appellants : Mr. Ashok Kr. Pandey, Advocate
For the Respondents :

07/Dated: 25/03/2021.

Heard, learned counsel for the appellants.

It appears that defect nos.1 and 2 as pointed out vide further Stamp Reporting dated 28.01.2021 have not been removed as well as court fee paid is also short by Rs.230/-.

Defect nos. nos.1 & 2 as pointed out vide further Stamp Reporting dated 28.01.2021 are as follows:-

Defect no.1- Synopsis may be filed.

Defect no.2- C.C. of trial court decree is handwritten. True typed copy may be filed.

Learned counsel for the appellants has prayed for four weeks time to remove the defects and to file deficit court fee.

Considering the same, 30 days' time after physical court starts is granted to the appellants to remove the defects and to deposit the deficit court fee.

(Kailash Prasad Deo, J.)

R.S.